

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10. IA-1473/2024 in C.P.(IB)/592(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES: Amit Infra-Logic (India) Private Limited
Vs
Radius & Deserve Builders LLP

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present.
2. **IA-1473/2024:** This is an Application filed by the Resolution Professional under Section 60(5) of the IBC, 2016 r/w Regulation 12(2) of the IBBI Regulations, 2020, seeking extension of the CIRP period by 45 days beyond 180 days of CIRP i.e. from 25.03.2024 to 09.05.2024.
3. The Counsel submits that 180 days of the CIRP is over and the resolution plan is under active consideration of the CoC. Therefore, extension sought for 45 days beyond 180 days of CIRP may be allowed so as to enable him to file the Application with Plan before the Adjudicating Authority for approval. The CoC has recommended for seeking this extension with 100% votes.
4. In view of the above, this Bench grants extension of 45 days w.e.f. 25.03.2024 till 09.05.2024. Accordingly, IA-1473/2024 is **allowed** and disposed of. The RP is to expedite the process and file the Plan within the extended period.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)